

(ग) इन कार्यक्रमों को इन वर्ष अगस्त से पुनः शुरू करने का प्रस्ताव का प्रस्ताव है।

आकाशवाणी के विदेश सेवा कार्यक्रम विभाग में हिन्दी और नेपाली आलेखों को स्वीकार करना

8202. श्री ईश्वर चौधरी : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि .

(क) आकाशवाणी के विदेश सेवा कार्यक्रम विभाग से प्रसारित किए जाने वाले हिन्दी और नेपाली कार्यक्रमों के आलेख स्वीकार करने के नियम क्या है;

(ख) क्या इस विभाग ने इस वर्ष से उन वरिष्ठ लेखकों के आलेख स्वीकार करना बन्द कर दिया है जो गत वर्ष तक नियमित रूप से आलेख देते रहे थे और जिन्हें काफी लोकप्रियता मिल चुकी है, और

(ग) इस वर्ष में क्या कार्यवाही करने का विचार है ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्रीमती नन्दिनी सतपथी) : (क) आकाशवाणी में अपनाए जाने वाली सामान्य पद्धति के अनुसार विदेश सेवा प्रभाग को बिना मांगे प्राप्त होने वाली स्क्रिप्टों का प्रसारण के लिए उनकी उपयुक्तता के आधार पर मूल्यांकन किया जाता है और अनुपयुक्त स्क्रिप्ट लेखकों को लौटा दी जाती हैं।

(ख) जी, नहीं

(ग) प्रश्न नहीं उठता।

Officers on Deputation from U P for Employment in Indian Telephone Industries, Naini

8203. SHRI S. N. MISRA : Will the Minister of COMMUNICATIONS be pleased to state .

(a) whether some Officers have been taken on deputation from Uttar Pradesh Government for employment in the Indian Telephone Industries Unit being set up at Naini, Allahabad ,

(b) if so, their names, the posts held by them under the Uttar Pradesh Government and emoluments drawn by them there; and

(c) the terms and conditions and the posts against which they have been appointed in the I T I, Naini ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : (a) to (c) Yes Only one Officer namely, Shri S. N. Saxena, Deputy Labour Commissioner of the Government of Uttar Pradesh, has been taken on deputation in the Naini Unit of the Indian Telephone Industries Limited The monthly emoluments drawn by him in his parent Department were Rs 1200/- He is working as Manager, Personnel and Administration, in the Naini Unit in the pay group of Rs 1150-1500 The terms and conditions of his deputation are being finalized

टेलीविजन स्टाफ आर्टिस्टों के बेतनमानों का पुनरीक्षण

8204 श्री लालजी झाई क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि

(क) क्या उनके मंत्रालय के सचिव एवं संयुक्त सचिव ने आकाशवाणी के स्टाफ आर्टिस्टों के समक्ष कुछ महीने पहले यह आश्वासन दिया था कि टेलीविजन के स्टाफ आर्टिस्टों के नए बेतनमान अलग से विचाराधीन हैं और उनकी शीघ्र ही घोषणा कर दी जाएगी किन्तु इस बारे में अभी तक कुछ भी नहीं किया गया है, और

(ख) यदि हा, तो इसके क्या कारण हैं और नये बेतनमानों की घोषणा कब तक कर दी जाएगी ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्रीमती नन्दिनी सतपथी) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

Medical Bills Racket in Orissa

8205 SHRI BHOGENDRA JHA : SHRI ARJUN SETHI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether some Officers of the Posts

and Telegraphs Department in Orissa have in collusion with some doctors and druggists, organised a medical bills racket involving about fifty lakhs of rupees in one year alone; and

(b) if so, the main features thereof and action taken thereon ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : (a) and (b). No P & T Gazetted Officer is involved in any medical bills racket. However, a large number of Class III and IV officials perhaps in collusion with doctors and druggists, would appear to have obtained false medical re-imbursments during the year 1971-72. The claims were supported by cash memos from the druggists and necessary certificates from the doctors. The claims were technically found to be in order and were, therefore, paid. Total expenditure on medical bills reimbursement during the year in Orissa Circle was Rs. 43.11 lakhs. Cases which *prima facie* appeared to be bogus were reported to the S.P.E. and are being investigated by them

Cases of doctors suspected to be in collusion with the staff were reported to the local Government. Reports were also sent to the Income-Tax authorities indicating the total amount of fees collected by these doctors from the P & T officials as shown in the bills.

Amount of share money collected by M/s.
Praja Sehkari Udyog, Bharatpur

8206. **SHRI AZIZ IMAM :**
SHRI SAT PAL KAPUR :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to refer to reply given to Unstarred Question No. 6395 on the 17th May, 1972 regarding the manufacture of Apolo scooter in public sector and state :

(a) the amount of share money collected by M/s. Praja Sehkari Udyog, Bharatpur Ltd ; so far ;

(b) whether the share money is lying safe in the Punjab National Bank, Bharatpur ; and

(c) if so, the steps taken by Government to see that this money is refunded to the

person concerned ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :
(a) Rs. 6,05,010

(b) Pending completion of the inquiry into the affairs of the Samiti, Government of Rajasthan have taken steps to ensure that no withdrawals from its bank account are allowed to the Samiti.

(c) The question of refund of the share will be considered after the enquiry is over.

List of Scheduled Castes and Scheduled Tribes

8207. **SHRI KARTIK ORAON :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the criteria and guidelines fixed for the purpose of inclusion in the list of Scheduled Castes and Scheduled Tribes are uniform ;

(b) if so, the salient features thereof and if not, the reasons for discrimination ;

(c) whether it is open for any person to give evidence to establish in a court of law that he or she is a member of Scheduled Caste or Scheduled Tribe ; and

(d) whether the court of law is competent to make amendments in the list of Scheduled Castes and Scheduled Tribes on the top of the notification of the President ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (d). Under Articles 341 and 342, the President by an order specifies the caste to be included in the two Schedules. This list can be amended by an Act of Parliament. The discretion of the Parliament cannot be restricted by any criteria laid down. Once the Parliament takes a decision, it is final and no court can enter into the Question whether a particular caste should be in the Schedule or not. On a question of fact, there is nothing to debar the court for deciding the issue whether a particular person belongs to a particular caste.